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- \* IN THE HIGH COURT OF DELHI AT NEW DELHI
- + W.P.(C) 16879/2025 & CM APPL. 69412/2025

SANJAY KUMAR

.....Petitioner

Through: Mr. Nitin Joshi and Mr. Harsimran Singh, Advocates.

naisinnan Singh, 7 k

versus

UNION OF INDIA & ANR.

....Respondents

Through: Mr. Chetanya Puri, SPC with

Mr. Kamaldeep, GP.

**CORAM:** 

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA <u>ORDER (ORAL)</u>

% 07.11.2025

## <u>C. HARI SHANKAR, J.</u>

- 1. The only prayer of the petitioner in this writ petition is that his clemency petition be decided. Mr. Chetanya Puri, learned SPC seeks and is granted six weeks' time to take a decision on the clemency petition and to forward a copy to learned Counsel for the petitioner. Needless to say, should the petitioner be aggrieved by the decision, his rights in law would remain reserved.
- **2.** The petition stands disposed of.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

NOVEMBER 7, 2025/pa